

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE**

ORIGINAL APPLICATION NO. 57/2024

IN THE MATTER OF:

MURLIDHAR DATTOBA NIMANKAR APPLICANT

VERSUS

**MAHARASHTRA STATE POLICE HOUSING
AND WELFARE CORPORATION LTD.**

& ORS.

....RESPONDENTS

**REJOINDER ON BEHLF OF THE APPLICANT TO THE
AFFIDAVIT IN REPLY FILED BY R-1-MAHARASHTRA STATE
POLICE HOUSING AND WELFARE CORPORATION LTD.
DATED 07.10.2024 AND REJOINDER TO THE REPLY FILED
BY R-4-MPCB DATED 24.07.2024 AND REJOINDER TO THE
REPLY FILED BY R-5-ICHALKARANJI MUNICIPAL
CORPORATION DATED 23.07.2024.**

I, Mr. Murlidhar Nimankar S/o Shri. Dattoba Nimankar Age: 69 Years, R/at: C.S. No. 14483 and 14484, Shriramnagar, Ichalkaranji, District Kolhapur 416415, do hereby solemnly affirm and state on oath as follows:

Para	Description
1.	Brief background of Case
2.	Rejoinder to the Reply of R-1-Maharashtra State Police Housing And Welfare Corporation Ltd.
3.	Rejoinder to the Reply of R-4-MPCB
4.	Rejoinder to the Reply of R-5-Ichalkaranji Municipal Corporation.

1. BRIEF BACKGROUND OF CASE:

- A) That the present OA is filed on 16.02.2024 U/s. 14, 15, 18 & 20 of the NGT Act, 2010 for the violations Water (P&CP)

Act, 1974 & Air (P&CP) Act, 1981 committed by Respondent No. 1: Maharashtra State Police Housing And Welfare Corporation Ltd.-PP {in short R-1-PP} in his building construction project situated at land bearing C.S. No. 14485, Kalanagar, Shriramnagar, Ichalkaranji, Dist. Kolhapur within the local limits of Ichalkaranji Municipal Corporation. That the said construction the building permission commencement certificate issued on 26.10.2021 by the Ichalkaranji Municipal Corporation Council. Further, as per the building layout of the said construction the STP is shown in open space area and location of the STP is very close to the residential premises of the Applicant which is about 1-2 Mtrs. from building wall.

- B) That initially before filing of this O.A. the construction of the said STP initiated without consent from the Respondent No. 4 MPCB, however, during the pendency of the said O.A. the Respondent No. 1 P.P. received consent to establish dated 22.10.2024 for the capacity of 130 CMD treatment.
- C) That this Hon'ble NGT vide its Order dated 05.03.2024 appointed first Joint Committee consisting member of R-3-District Collector Kolhapur, R-4-MPCB and R-5-Ichalkaranji Municipal Corporation for fact finding & action taken report and also issued notice to the Respondents and the first joint committee report submitted on dated 24.04.2024.
- D) That the Service was completed on all Respondents and affidavit of service was filed on dated 01.05.2024.
- E) As per Joint Committee Report vide dated 24.04.2024 it is observed that civil work of STP Carried out in open space adjacent to Applicant's House at 3 Mtrs. of distance, further also the Respondent No. 1 P.P. has not obtained the

Consent to Establish from MPCB for construction of the said STP.

- F) That, this Original Applicant is filing this to the Affidavit In Reply Filed By R-1-Maharashtra State Police Housing and Welfare Corporation Ltd. Dated 07.10.2024 And Rejoinder To The Reply Filed By R-4-MPCB Dated 24.07.2024 and Rejoinder To The Reply Filed By R-5-Ichalkaranji Municipal Corporation Dated 23.07.2024.

2. REJOINDER TO THE REPLY OF R-1-P.P.:

- A) That the contents of the reply affidavit dated 07.10.2024 of R-1-P.P. are misleading, false, baseless, and denied by this Original Applicant. It is submitted that the answering Respondent R-1-P.P. has submitted false and fabricated information before this Hon'ble Tribunal.
- B) The present rejoinder is being filed to controvert the false and frivolous statements made by the R-1-P.P. and to reiterate the true and correct facts.
- C) That, with reference to the averment made by the R-1-P.P. regarding the legality of the entire construction, it is vehemently denied that the construction being carried out by the R-1-P.P. is accordance with the law or possesses the requisite valid building permissions. The building permission certificate having commencement no. BPACM/517/2021-2022 was indeed granted on 26.10.2021, however, it is matter of record and undeniable fact that the said permission was explicitly valid for a period of 1 year only i.e. until 25.10.2022. The copy of Building Permission / Commencement certificate dated 26.12.2024 issued by the Respondent No. 5 to Respondent No. 1 is annexed and marked as **'Exhibit A'**.

- D) It is submitted that, the R-1-P.P. has deliberately failed to produce any documents or evidence demonstrating the renewal of aforesaid building permission. This glaring omission unequivocally establish that all the entire construction activities undertaken by the R-1-P.P. subsequent to 25.10.2022 are entirely unauthorized, illegal and in blatant contravention of the prevailing building laws and regulations. Any construction without a valid subsisting permission is a nullity in the eyes of the law and cannot be regularize retrospectively.
- E) Further it is submitted that, as per the Sec. 48 of the MRTP Act “Every permission for development granted or deemed to be granted u/s. 45 or grant u/s. 47 shall remain inforce for a period of 1 year and thereafter it shall lapse. Provided that Planning Authority, may, on application made to it extend such period from year to year but such extended period shall in no case exceeds 3 years.” Hence, as per the Sec. 48 of the MRTP Act the R-1-P.P. has completely failed to apply renewal application from extension within a period of 1 year, so the building permission certificate having commencement no. BPACM/517/2021-2022 has already been lapsed and after the expiry of 3 years he cannot apply for the renewal as well. Further, the R-1-P.P. intentionally, deliberately and wilfully hide this vital aspects from the Hon’ble Tribunal, this shows the conduct of the R-1-P.P. being a government authority.
- F) Further, it is specifically denied that, the construction of the STP is permissible in a manner and the location chosen by the R-1-P.P. it is reiterated that as per the UDCPR Laws the construction of the STP is not permissible/allowed activity in the areas designated as ‘Open Spaces’. The R-1-P.P.

assertion to the contrary is baseless and a deliberate mis-interpretation of the UDCPR provisions.

- G) Further it is submitted that, the Applicant filed RTI's before the various municipal corporations to seek information with respect to whether the STP is allowed in open space as per the Rule 3.4.7 (Structures permitted in Open Space) of UDCPR. That, upon the said RTI's the Town Planning and Valuation Department of Sangli submitted their response on 05.12.2024, as per the said response it is clearly stated that as per Rule 3.4.7 of the UDCPR the structure which are permitted in the open space are stated, however, it does not mention the use of STP. Hence, it is evident that the construction of the STP is not permitted as per the UDCPR within the open space and said rules are followed by every Municipal Corporation and Councils except Respondent No. 5 i.e. Ichalkaranji Municipal Corporation. Hence, the entire construction of the said STP is completely illegal and needs to be demolished immediately. The copy of RTI reply dated 05.12.2024 issued by the Town Planning and Valuation Department of Sangli is annexed herewith and marked as **'Exhibit-B'**.
- H) Further, it is submitted that, to the response of the RTI's filed by the Applicant the Kolhapur Municipal Corporation submitted their reply on dated 28.11.2024. As per the said reply Rule 3.4.7 of the UDCPR it is clearly stated that the structures permitted in the open spaces. As per the Rule 3.4.7 of the UDCPR nowhere it is mentioned that STP is permitted to construct within the open space of the layout. The copy of the RTI reply by Pune Municipal Corporation dated 28.11.2024 is annexed herewith and marked as **'Exhibit-C'**.

- I) Further, it is submitted that, the R-1-P.P. and R-2 encroached in the land of the Applicant to stop the said encroachment. The Applicant has filed Regular Civil Suit (RCS) No. 443 of 2022 before the Hon'ble Civil Judge Senior Division Ichalkaranji as per Order 39 Rule 1, 2 and Sec. 151 of CPC to stop the said encroachment activity and to remove the said encroachment. Further, on 21.10.2022 the Hon'ble Civil Court has issued 'Status Quo' order against the Respondents. The copy of Order dated 21.10.2022 issued by Hon'ble Civil Judge Senior Division Ichalkaranji in R.C.S. No. 443 of 2022 is annexed herewith and marked as **'Exhibit-D'**.
- J) Further, it is submitted that, the allocation of open spaces is crucial for maintaining ecological balance, providing public amenities and ensuring healthy living conditions. Allowing construction of STP in such a designated open area would set a dangerous precedent and severely undermine the objectives of the urban planning.
- K) It is further submitted that, the R-1-P.P. has made general statement about the compliance of the UDCPR, such vague assertions cannot override the clear statutory requirements for valid building permissions and construction permitted in open spaces.
- L) It is further submitted that, the Kerala State Pollution Control Board and Karnataka Pollution Control Board issued guidelines with respect to the location of the STP from the residential premises. As per the said guidelines the location of the STP should be at-least 6-8 Mtrs. away from the residential premises. The copy of guidelines with respect to the locations of STP issued by Kerala State Pollution

Control Board and Karnataka Pollution Control Board is annexed herewith and marked as **'Exhibit-E'**.

3. REJOINDER TO THE REPLY FILED BY R-4-MPCB DATED 24.07.2024:

- A) That as the reply submitted by the MPCB it is stated that “also, prima-facie sitting criteria for the STP”, these entire statement is entirely false and fabricated as per the guidelines dated 10.03.2021 issued by the Central Pollution Control Board (CPCB) it is clearly stated that, STP should be located under the driveway, play area, or clubhouses, and far away from the residential housing to not cause any nuisance to the people living. Hence, in the present O.A. the location of the STP is barely 1 Mtrs. of away from the residential building wall of the Applicant which evident that, the STP is not away from the residential housing and surely it will cause nuisance to the people living surrounding areas / residential premises.

4. REJOINDER TO THE REPLY FILED BY R-5-ICHALKARANJI MUNICIPAL CORPORATION DATED 23.07.2024:

- A) That, the R-5 Corporation has not submitted their reply to the entire O.A. which means the allegations made against the R-5 Corporation are admitted by the R-5 Corporation.
- B) That, the R-5 Corporation has intentionally not submitted their reply just to hide the crucial elements from the Hon'ble Tribunal that the R-1-P.P. failed to get revised permission after the expiry of 1 year and hence there is no building permission is granted by the R-5 Corporation to the R-1-P.P.

C) That, the present reply dated is limited to the extent of vide order dated 02.05.2024 by this Hon'ble Tribunal. In the said reply the R-5 Corporation has stated that the applicant has constructed some excess construction on his plot and he has started using his building without seeking occupancy certificate from the R-5 Corporation. However, after completion of his building the Applicant has submitted the application for building completion certificate despite of that he has not received any response from the R-5 Corporation. Which means as per the MRTP Act the Applicant has received deemed permission from the corporation and this entire dispute is of civil nature. Further, just raising the excess constructions made by the Applicant the Respondent authorities tried to hide their inactions.

D) Therefore, this Hon'ble NGT may kindly pass appropriate Orders/directions/reliefs for restitution & restoration of area.

5. Hence this Rejoinder.

Whatever stated above is true and correct to the best of my knowledge, belief and information, hence, to verify the same I have signed hereunder at Pune/Sangli.

Date: 11.11.2025



ADVOCATE FOR THE APPLICANT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE
ORIGINAL APPLICATION NO. 57/2024**

IN THE MATTER OF:

MURLIDHAR DATTOBA NIMANKARAPPLICANT

VERSUS

**MAHARASHTRA STATE POLICE HOUSING
AND WELFARE CORPORATION LTD.**

& ORS.

....RESPONDENTS

AFFIDAVIT

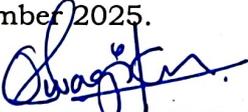
I, Murlidhar Dattoba Nimankar, aged 69 Years, R/at: C.S. No. 14483 and 14484, Shriramnagar, Ichalkaranji, District Kolhapur 416415, do hereby make an oath to swear as under –

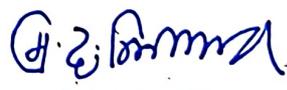
1. That I am the Applicant in the present Original Application and I am well conversant with the facts and circumstance of the case and competent to file this affidavit.
2. The accompanying objection/ submission/ rejoinder has been drafted under my instruction and the facts mentioned therein are true to my knowledge and the records obtained.

VERIFICATION

I, the above named deponent do hereby verify that the contents of Para 1 and 2 of the above affidavit are true to my knowledge.

Hence signed and verified at Sangli on this 11th day of November 2025.


ADVOCATE FOR THE APPLICANT


DEPONENT

Noted Register

Serial Number 2947/2025

**Solemnly affirmed
BEFORE ME**

**Adv. S. M. Chougule
Notary Government of India
Miraj, Dist. Sangli Reg. No. 9135**

11 NOV 2025





इचलकरंजी नगरपरिषद, इचलकरंजी.
(नियम क्र.6.6.1)

बांधकाम परवाना मंजूरी / प्रारंभ प्रमाणपत्र

प्रति, मा.पोलीस अधिक्षक कोल्हापूर,
(महाराष्ट्र स्टेट पोलीस हौसिंग अँड वेलफेअर कार्पो.ली,
नगररचना योजना क्रं.1 अंतिम भूखंड क्रं.585पै,
रि.स.नं.523 पै, सि.स.नं.14485पै, (आरक्षण क्रं.87 भागशः)
इचलकरंजी

महाशय,

आपण खालील ठिकाणी महाराष्ट्र नगरपरिषद, नगर पंचायती आणि औद्योगिक नगरे अधिनियम 1965 च्या कलम 189 अन्वये व महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम 1966 चे कलम 44 /69अन्वये विकास कार्य करण्यासाठी बांधकाम परवाना मिळण्यासाठी दिनांक 23.04.2021 रोजी केलेल्या अर्जास अनुसरून या खालील व पाटीमागे दिलेल्या शर्ती व अटीस पात्र राहून आणि या सोबतच्या बांधकाम नकाशावर ~~दि. 20/10/2021~~ रंगाने दर्शविलेल्या सुधारणास पात्र राहून आपणास हे प्रारंभ प्रमाणपत्र म. प्रा. व न.र.अधिनियम 1966 चे कलम 45 नुसार देणेत येत आहे. बांधकामाचा वापर पोलीस परेड ग्राऊंड व क्वार्टर्स रहिवास वापर कारणासाठी करणेचा आहे. या अन्वये इमारत बांधकाम परवाना दिला असला तरीही, पहिल्या टप्प्यात जोता लेव्हल पर्यंत तो आहे असे समजणेचे असून, झालेले बांधकाम परवानगीवर हुकुम आहे किंवा नाही याची खात्री न.प. कडून करून पुढील टप्प्यातील बांधकाम करणेस परवानगी देणेत येईल याची नोंद घ्यावी. (सोबत परिशिष्ट जी नियम क्रं.7.4 नुसार नमुनापत्र जोडले आहे)

बांधकामाच्या जागेचे वर्णन

रि.स.नंबर/गट न. नगररचना योजना क्रं.1

सिटी सर्व्हे

नंबर-

अंतिम भूखंड क्रं.585पै,
रि.स.नं.523 पै, सि.स.नं.14485पै,

भूखंड व बांधकामाचे क्षेत्र- 16400 चौ.मी. (नेट प्लॉट एरिया-14176.75 चौ.मी. प्रस्ता.बांध.क्षेत्र- वील्डींग A- क्षेत्र-7610.89 चौ.मी.+ विल्डींग B- क्षेत्र-7610.89 चौ.मी.+ विल्डींग C-क्षेत्र-1448.16 चौ.मी.+विल्डींग D- क्षेत्र-108.87 चौ.मी.+ विल्डींग E-क्षेत्र-108.87 चौ.मी.)

ठिकाण- कलानगर

माहिती अधिकार अधिनियम 2004 अंतर्गत मागणी-
केल्यानुसार सदरहू प्रमाणित प्रत देण्यात येत आहे.
शहर - इचलकरंजी

एकूण बांधकाम क्षेत्र-16887.68 चौ.मी.
रस्ता- 18 मीटर

खास शर्ती / अटीवर-

- 1) Rain Water Harvesting ची सोय भूखंडामध्ये करणे बांधकाम करताना राहिलेले सहाय्यक, इचलकरंजी महानगरपालिका रचना सहाय्यक, इचलकरंजी महानगरपालिका
- 2) मागील बाजूच्या पानावर नमूद केलेल्या अटी बांधकाम करताना राहिलेले सहाय्यक, इचलकरंजी महानगरपालिका
- 3) अंतिम रेखांकन मंजूर झालेला वाय जोता पातळी वरील बांधकाम करणे येणारे नाही.

येणेप्रमाणे परवाना दिला असे.
बांधकाम परवाना क्रमांक : द.ठ.नं. 517 / 20 21 - 2022 04
दिनांक 26 / 10 / 20 21

मुख्य अधिकारी,
इचलकरंजी नगरपरिषद, इचलकरंजी.

प्रत माहितीसाठी-
कर निर्धारक अधिकारी, इचलकरंजी नगरपरिषद.

इचलकरंजी नगरपरिषद, इचलकरंजी
बांधकाम परवाना मंजूरी / प्रारंभ प्रमाणपत्र

(महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम 1966 चे तरतुदी अन्वये व नियम क्रमांक 6.6.1 नुसार)

1. रस्ता रुंदीमुळे सोडावी लागणारी जागा सार्वजनिक रस्त्यात समाविष्ट होईल,
2. प्रारंभ प्रमाणपत्र हे बांधकाम परवाना दिल्या तारखेपासून एक वर्ष मुदतीकरिता आधाभूत राहिल ही मुदत संपण्या पूर्वी त्यांचे नुतनीकरण करून घ्यावे लागेल व ते प्रचलित नियमानुसार असल्यास त्यावेळी ते केले जाईल.
3. कोणाचेही हक्कावर / इजमेंटवर अतिक्रमण करणेचे नाही.
4. मंजूर नकाशाप्रमाणे जोता लेवल पर्यंत काम पुर्ण झाल्यास त्यास पुढील काम करण्यापूर्वी नगरपरिषदेची संमती घेतली पाहिजे. (सोबत नियम क्र.7.4 नुसार नमुनापत्र जोडले आहे.) बांधकाम बरहुकूम नसल्यास दिलेले पाणी कनेक्शन बंद केले जाईल.
5. बांधकाम समाधानकारकपणे पूर्ण झाल्याचा दाखला नगरपरिषदेकडून मिळाल्यानंतरच इमारतीचा वापर करता येईल.
6. सदर भूखंडाचे रेखांकनासह बांधकाम नकाशे मंजूर करणेत येत आहेत. महसूल खात्यातर्फे विगारशेती आकारणी करून घेतल्याशिवाय कुठलाही विकास करणेचा नाही.
7. बांधकाम करतेवेळी बांधकाम साहित्याने जर नगरपरिषदेची जागा व्यापणार असेल तर त्याचे रितसर भाडे इकडे स्वतःहून भरणेचे आहे.
8. सदर जागेत किमान 10 झाडे लावणेची आहेत व ती जोपासणेची आहेत. अपरिहार्य असलेली प्लॉटमधील झाडे तोडण्यापूर्वी नगरपरिषदेची परवानगी घेणेचं आहे.
9. संदर्भित प्रकरणी मालकी हक्क, कुळ हक्क इ.हक्कासंबंधी कोणत्याही प्रकारे उद्भवणारे बाबींची जबाबदारी न.प. वर राहणार नाही. याची त्यांना स्पष्ट दखल देणेत येत आहे. याबाबतच्या सर्व तक्रारींचे निवारण त्यांनी व त्या कोणाचे अर्जदार यांचे हक्काबाबत तक्रार असलेस त्यांनी योग्य त्या न्यायालयातून परस्पर सोडवून घेणेच्या आहेत.
10. मंजूरी दिलेल्या सविस्तर नकाशात जो प्रस्तावित बांधकामाचा वापर दर्शविला आहे त्यासाठीच त्याचा वापर करणे आवश्यक आहे.
11. संडास प्लॅन पध्दतीचा बांधणेचा आहे. इतर सांडपाण्यासह ते न.प. च्या ड्रेनेजला रितसर जोडणेचे आहे / संडास सेप्टीक टँक पध्दतीचा बांधणेचा आहे. त्याचे पाणी सोकपीटमध्ये मुरविणेचे आहे. तसेच इतर सांडपाण्याचा निचरा न. प. ने दिलेल्या सुचनेनुसार समाधानकारकपणे करणेचा आहे.
12. या परवानगीचे आधारे जी जागा आपल्या मालकीची नाही अशा ठिकाणी जमीनीचा विकास / बांधकाम करता येणार नाही.
13. बांधकामास सुरुवात करण्यापूर्वी इकडील कार्यालयातून सेटबॅक लाईन दर्शवून घेऊन नंतरच बांधकामास सुरुवात करणेची आहे.
14. सदर प्लॉटमध्ये महाराष्ट्र राज्य विज वितरण कंपनीचे गरजेप्रमाणे इले. ट्रान्सफॉर्मकरिता जागा उपलब्ध करून देणेची आहे.
15. विकास नियंत्रण नियमावलीतील नियम क्र. 20.1 व 20.2 प्रमाणे अग्नी प्रतीबंधकउपाय योजनांची पूर्तता बहूमजली इमारतीसाठी केलेल्या न.प.चे फायर विभागाचा दाखला घेवूनच भोगवटा प्रमाणपत्रासाठी अर्ज करणे आवश्यक आहे.
16. पायासाठी पायाखुदाई बेसमेंटचे काम करताना कोणत्याही प्रकारचा धोका अगर शेजारच्या मिळकतीस नुकसान अगर जिवित हानी झाल्यास त्याची सर्वस्वी जबाबदारी अर्जदार यांची राहिल त्यास न.प. जबाबदार राहणार नाही.
17. संदर्भित भूखंड हा कोणत्याही भूसंपादन प्रकरणाने बाधीत होत नसल्यास ही परवानगी दौध ठरते.
18. शासनाच्या उर्जा, उद्योग व कामगार विभागाकडील दि.17/10/97 चे आदेशानुसार प्रस्तुत निवासी / वाणिज्य वापरासाठी बांधकामास तात्पुरता विद्युत पुरवठा करणेस हरकत नाही. तथापी इमारत पूर्ण झाल्यानंतर नियमानुसार भोगवटा दाखल्याशिवाय विद्युत पुरवठा कायम करण्यात येणार नाही याची त्यांना स्पष्ट दखल देणेत येत आहे. तसेच न.पा. चा तसा दाखला घ्यावा.
19. शासनाच्या नगरविकास विभागाकडील दि.13/8/96 चे परिपत्रक क्र.अनाबा/1796/740/प्र.क्र.10096 नवि-20 अन्वये परवाना दिलेनंतर तात्पुरता पाणी पुरवठा औद्योगिक म्हणून करणेत येईल. तथापी इमारत पूर्ण झाल्यानंतर नियमानुसार भोगवटा दाखला घेतल्याखेरीज पाणी पुरवठा कायम करता येणार नाही याची नोंद घ्यावी.
20. सादर केलेली माहिती चुकीची अथवा दिशाभूल करणारी असलेचे आढळून आलेस सदरचे प्रमाणपत्र रद्द करणेत येईल व गुन्हा दाखल करणेत येईल. याची नोंद घ्यावी. :
21. आय.एस. कोड 456-2000 याप्रमाणे स्ट्रक्चरल डिझाईन करण्यात यावे. इमारत बांधकाम भूकंप रोधक असलेबाबत स्ट्रक्चरल इंजिनियर यांचा दाखला हजर केलेखेरीज भोगवटा प्रमाणपत्र मिळणार नाही.
22. स्थल निरीक्षणाच्या वेळी न. प.चे अधिकारी जागेस भेट देतील त्यावेळी मंजूर बांधकाम नकाशाची प्रत व प्रमाणपत्र साईटवर उपलब्ध करून द्यावे.
23. इमारतीच्या छतावरील पावसाच्या पाण्याचे संवर्धन (जपणूक) करणेची तरतूद केल्याशिवाय इमारतीचे भोगवटा प्रमाणपत्र मंजूर करता येणार नाही.
24. सौर उर्जेवर चालणारी उष्ण जल संयंत्रे इमारतीचे वापरानुसार आवश्यक क्षमता विचारात घेवून बसविणे बांधकामकार राहिल.
25. तळघराचा वापर निव्वळ सामान ठेवणेसाठी/ वाहनतळाकरिता करणेचा आहे. तळघरात ज्वालाग्रही पदार्थ / प्रदुषण सम सामुग्री / अवजड यंत्र सामुग्री यांचा साठा करता येणार नाही.
26. बोअरिंग काढावयाची इच्छा असलेस, त्यास न.पा.ची पुर्व परवानगी घ्यावी लागेल. परवानगी देताना वेळोवेळी विहित अटी नमूद केल्या जातील.
27. जोता लेवल पर्यंतचे काम बांधकाम बरहुकूम आहे. असे न.पा.ने कळविले नंतरच पुढील बांधकामास सुरुवात करणेची आहे.

माहिती अधिकार अधिनियम 2005 अंतर्गत मागणी
केल्यानुसार सदर प्रमाणित प्रत देण्यात येत आहे.

(अर्जदाराची सही)

माहिती अधिकारी,
नगर सहाय्यक, इचलकरंजी महानगरपालिका

ENGLISH TRANSLATION

ICHALKARANJI MUNICIPAL COUNCIL, ICHALKARANJI,
(Rule No.6.6.1)

Building Permit Approval / Commencement Certificate
--

To,

Hon. Superintendent of Police Kolhapur,

(Maharashtra State Police Housing and Welfare Corp. Ltd.)

Town Planning Scheme No. 1,

Final Plot No. 585(part), R.S. No. 523(part), C.S. No. 14485(part),

(Reservation No. 87 Portion)

Ichalkaranji

Sir,

We are following the decision of the Maharashtra Municipal Council, Nagar Panchayats and Industrial Towns Act, 1965 under Section 189 and Section 44/69 of the Maharashtra Regional and Urban Planning Act, 1966 to obtain building permit for development works dated 23.04.2021. Subject to the terms and conditions and subject to the improvements shown in yellow colour on the accompanying construction map, you are entitled to this Commencement Certificate as per Section 45 Maharashtra Regional and Urban Planning Act, 1966. Although the construction permit has been issued under the condition that the

construction is to be used for police parade ground and quarters residence, it is assumed that it is up to the plinth level in the first phase, and it is to be confirmed whether the construction permit has been issued or not. It may be noted that the permission for the construction of the next phase may be granted by Nagar Panchayat.

(Enclosed: Sample form of Annexure- G, Rule No. 7.4)

Description of Construction Site

R.S. No. / Gat **TOWN PLANNING**
No. : **SCHEME No.1**

C.S. **FINAL PLOT**
No.: **No. 585 (part),
R.S.No. 523(part),
C.S.No. 14485
(part)**

Plot & **16400.00 Sqm. (Net Plot Area:14176.75 Sqm. Proposed**
Construction **Construction Area: Area of construction of Building “A”**
Area: **7610.89 Sqm. + Area of construction of Building “B” 7610.89**
Sqm. + Area of construction of Building “C” 1448.16 Sqm. +
Area of construction of Building “D” 108.87 sqm. + Area of
construction of Building “E” 108.87 Sqm

Total construction area = 16887.68Sqm.

Road: **18 Mt.**

Place: **Kalanagar**

On special Terms / Condition:

- 1) Provision of Rain Water Harvesting facility in the plot is mandatory
- 2) Conditions mentioned on the back page shall remain mandatory.
- 3) No construction above Plinth Level unless final drawing is approved.

The license is issued

Building Permit No: BPAIM 517 / 2021 - 2022

Dated 26/10/20 24

-Sd-

Chief Officers,
Ichalkaranji Municipal Council,
Ichalkaranji.

For copy information:

Tax Assessing Officer, Ichalkaranji Municipal Council

ICHALKARANJI MUNICIPAL COUNCIL, ICHALKARANJI

Building Permit Approval / Commencement Certificate

(Under the provisions of Maharashtra Regional and Town Planning Act 1966 and as per Rule No. 6.6.1)

1. The space that has to be left due to the road width will be included in the public road,
2. The commencement certificate will be valid for a period of one year from the date of issue of the building permission and will have to be renewed before the expiry of this period and if it is as per the prevailing rules then it will process.
3. No encroachment on anyone's rights/easement.
4. If the work is completed up to the tillage level as per the approved plan, the consent of the Municipal Council should be obtained before further work is carried out. (Rule No. 7.4 NUSA sample form is attached.) If the construction is not in order, the water connection provided will be disconnected.
5. The building can be used only after receiving a certificate from the Municipal Council stating that the construction has been satisfactorily completed.
6. The construction maps along with the drawings of the said plot are being approved. No development is to be done without the non-agricultural levy being collected by the Revenue Department.
7. If the Municipal Council premises are occupied by construction materials during construction, the rent for the same will have to be paid by the applicant himself.

8. In the said area. At least 10 trees are to be planted and they are to be cultivated. Permission of the Municipal Council is to be obtained before cutting down the trees in the plot which are unavoidable.
9. In the referred case, the responsibility of the party arising in any way regarding ownership rights, clan rights, etc. rights will not be on the N.P. It is being clearly noted that all complaints in this regard are to be resolved by them and the applicant, if any, from the appropriate court.
10. The proposed construction must be used only for the purpose indicated in the approved detailed plan.
11. The toilet is constructed using the flush method. It is connected to the drainage of the N.P. along with other sewage. The toilet is constructed using the septic tank method. Its water is to be drained in the sump pit and other sewage is to be drained satisfactorily as per the instructions given by the council.
12. No land development work can be done on the basis of this permission in a place which is not owned by the owner.
13. Before starting the construction, the setback line should be shown from this office and only then the construction should be started.
14. In the said plot, land for electrical transformers as per the requirement of Maharashtra State Electricity Distribution Company is to be provided.
15. Fire prevention measures as per rules 20.1 and 20.2 of the Development Control Regulations shall be complied with in the case of multi-storey buildings. It is necessary to apply for an occupancy certificate only after obtaining a certificate from the department.
16. Any danger to anyone or damage to neighboring property or loss of life while working on the basement excavation for the foundation will be the sole responsibility of the owner.
17. The responsibility will remain with the applicant and the NP will not be responsible for it.

18. This permission shall be deemed to be void if the referred plot is not covered by any land acquisition case.
19. As per the order dated 17/10/97 of the Government's Department of Energy, Industries and Labour, there is no objection to providing temporary electricity supply to the construction for residential or commercial use. As per the rules, after the completion of the building, electricity supply will not be maintained without an occupancy certificate, as they are being given clear notice. Also, such a certificate from the N.P. should be obtained.
20. Circular No. 13/8/96 dated from the Urban Development Department of the Government. Anaya/1796/740/Pr.No. 10096 Navi-20 Temporary water table after granting of license to others it can be done as industrial, however, it should be noted that after the building is completed, water supply cannot be maintained unless an occupancy certificate is obtained as per the rules.
21. Please note that if the information submitted is found to be incorrect or misleading, the certificate may be cancelled and a criminal case may be registered.
22. The structural design should be done as per I.S. Code 456-2000, and the occupancy certificate will not be issued unless a certificate from a structural engineer is submitted stating that the building is earthquake resistant.
23. At the time of site inspection, the N.P.E. Officer shall make available a copy of the approved construction plan and certificate at the site at the time of site inspection. 23. The occupancy certificate of the building cannot be approved without provision for conservation of rainwater on the roof of the building.
24. It will be mandatory to install solar powered hot water systems taking into account the required capacity as per the usage of the building.
25. The basement of the cellar is to be used solely for storing goods/underground storage. No household waste, polluting materials, heavy machinery or other items can be stored in the basement.
26. If there is a desire to drill a borehole, prior permission from the Council will be required. While granting permission, the conditions prescribed by will be mentioned.

27. Construction work up to the jota level is prohibited. The Council has said that the next phase of construction work will begin only after some time.

(Applicant's signature)

Request under the Right to Information Act 2005: Certified copy is being provided.



सत्यमेव जयते

महाराष्ट्र शासन

नगर रचना आणि मुल्यनिर्धारण विभाग

सांगली शाखा

मध्यवर्ती प्रशासकीय इमारत, पहिला मजला, वानलेसवाडी, सांगली-मिरज रोड, सांगली-416 415.

दूरध्वनी क्र.(0233) 2600013. Email Id- adtp_sangli@rediffmail.com

जा.क्र. मा.अ. 2005/ससं-सां/ 430)

दि. 5 /12/2024.

प्रति,

श्री. मुरलीधर दत्तोबा निमनकर,
सि.स.नं. 14483, 14484
श्रीराम नगर, इचलकरंजी
मो.नं. 9423859566

विषय :- माहितीचा अधिकार अधिनियम 2005 अन्वये माहिती मिळणेबाबत.

संदर्भ :- आपला दि. 06/11/2024 रोजीचा या कार्यालयास केलेला अर्ज.

महोदय,

आपल्या संदर्भिय विषयांकित अर्जास अनुसरुन खालीलप्रमाणे कळविण्यात येत आहे.

अ.क्र.	मुददा	शेरा
1	As per the Unified Development Control & Promotion Regulation for Maharashtra State rule no. 3.4.7 (structures permitted in open space), in Clause 2 the construction of STP is allowed in open space, provide the information & details regarding the same.	आपण अपेक्षिलेली माहिती ही शासन मंजूर एकत्रिकृत विकास नियंत्रण व प्रोत्साहन नियमावलीतील विनियम क्र. 3.2.7 बाबत आहे. त्यामध्ये रेखांकनातील खुल्या जागेत अनुज्ञेय वापर नमूद करण्यात आले असून, त्यामध्ये आपण उल्लेख केलेला STP हा वापर नमूद नाही. सोबत सदर पृष्ठाची छायाप्रत जोडली आहे.

वरील उत्तराने आपले समाधान न झाल्यास उक्त अधिनियमाच्या तरतुदीनुसार प्रथम अपिलिय अधिकारी तथा मा. सहायक संचालक, नगर रचना, सांगली शाखा, नवीन प्रशासकीय इमारत, पहिला मजला, कक्ष क्र. 104 यांचेकडे अपिल दाखल करू शकता.

आपला,

(स.द. चव्हाण)

जनमाहिती अधिकारी

तथा

नगर रचनाकार

सहाय्यक संचालक,

नगर रचना, सांगली

certificate in case of Group Housing Scheme and at the time of final approval in case of plotted layout, that he will transfer the recreational open space at a nominal cost of Re.1/- to the society / association whenever it is formed. The recreational open space shall not be sold / leased out / allotted / transferred for any purpose, to any other person and it shall not be put to any other use except for the common use of society / association of the residents/ occupants as mentioned in Regulation No.3.4.7.

- ii) If the Authority is convinced that, either the owner has failed to abide by the undertaking or such open space is being used in violation of the provisions as prescribed in these regulations, then the Authority shall take over possession of such land of recreational open space for maintaining it for the uses permissible in these regulations, subject to condition that it shall not be further handed over or allotted to any person / institute / authority other than the society / association of the residents / occupants.

Provided that, it shall not bar the return of the possession of such open space to the original society / association of plot owners, after taking due undertaking to that effect.

Provided further that the cost incurred by the Planning Authority on maintenance of such Recreational Open Space shall be recovered as arrears of dues to the Authority from the owner / society / association of the residents / occupants till reversion of the possession.

3.4.3 Recreational Open Space - Rearrangement

No permission shall be granted to delete / reduce open spaces of the existing sanctioned layout / subdivision. However, while revising the layout, such recreational open space may be rearranged without decrease in area subject to minimum prescribed area under these Regulations with the consent of plot / tenement holders / co-owners, but such revision of recreational open space shall ordinarily not be allowed after a period of 4 years from 1st final sanction. However, such revision of open spaces may be allowed after 4 years also, where plots in the layout are not sold or transferred.

3.4.4 Recreational Open Space - Exclusive

The open spaces shall be exclusive of means of accesses / internal roads / designations or reservations, roads and areas for road widening in Development Plan / Regional Plan.

3.4.5 Recreational Open Space in Green Belt

Such recreational open space may be allowed to be earmarked, partly or fully, in green belt area shown on the Development Plan after leaving distance of 15.0 m. from river and 9.0 m. from nallah, provided, such recreational space is sizable as required under these regulations. Provided that, the only use and structures permissible under the Regulation No.4.11 in respect of Green belt, may be permitted in such open space.

3.4.6 Minimum Dimensions

The minimum dimension of such recreational open space shall not be less than 10.0 m. and if the average width of such recreational open space is less than 20 m., the length thereof shall not exceed 2 ½ times the average width.

3.4.7 Structures permitted in Open Space

If required, structure and uses which can be permitted without counting in FSI in the recreational open spaces shall be as under :-

- i) There may be maximum two storeyed structure with maximum 15% built up area of recreational open space, out of which, built up area on ground floor shall not exceed 10%. In case of stilt, additional floor may be allowed.

(H) Clarification issued by the Govt. vide letter No.CR.122/23/UD-12, dt.26th October, 2023

ENGLISH TRANSLATION

**GOVERNMENT OF MAHARASHTRA
Town Planning and Valuation Department
Sangli Branch**

Central Administrative Building, 1st Floor, Wanleswadi, Sangli-Miraj Road, Sangli-416 415.
Telephone No. (0233) 2600013. Email Id- adtp_sangli@rediffmail.com

Ja.No. Hon. 2005/Sam-Sam/ 4391

Date :- 05/12/2024.

To,
Mr. Muralidhar Dattooba Nimankar,
C.S.No. 14483, 14484 Shriram Nagar,
Ichalkaranji Mo.No. 9423859566

Subject:- Regarding obtaining information under the Right to Information Act 2005.

Reference:- Your application dated 06/11/2024 made to this office.

sir,

In accordance with your referenced subject application, the following is hereby notified.

Sr. No.	Issue	Remarks
1	As per the Unified Development Control & Promotion Regulation for Maharashtra State rule no. 3.4.7 (structures permitted in open space), in Clause 2 the construction of STP is allowed in open space, provide the information & details regarding the same.	The information you are expecting is contained in UDCPR regarding 3.4.7. It mentions the permissible uses in the open space in the drawing, but it does not mention the use of STP that you mentioned. A photocopy of the said page is attached.

If you are not satisfied with the above reply, you can file an appeal to the First Appellate Officer and Hon'ble Assistant Director, Urban Planning, Sangli Branch, New Administrative Building, First Floor, Room No. 104 as per the provisions of the said Act.

Yours,
(Chairman D. Chavan)
Public Information Officer
and Town Planning Assistant
Director, Town Planning, Sangli



स्वातंत्र्याचा अमृत महोत्सव



कोल्हापूर महानगरपालिका

पोस्ट बॉक्स नं. ३३, पिन कोड नं. - ४१६ ००२

फोन नं.-पी.बी.एक्स. बोर्ड २५४०२९१ ते २५४०२९८

जावक क्र. - नगररचना विभाग/ वशि-१/१५३६/२०२४.

दिनांक २८/११/२०२४

प्रति,

श्री मुरलीधर दत्तोबा निम्हणकर

सि.स.नं.१४४८३ व १४४८४

श्रीरामनगर इंचलकरंजी १५२३८५९५६६

विषय: माहिती अधिकार अंतर्गत माहिती उपलब्ध करून देणेबाबत..

संदर्भ: आपला माहिती अधिकार अर्ज नो.नं.१/१४५८ दि.७/११/२०२४ चा अर्ज

उपरोक्त संदर्भिय अर्जान्वये आपण युडीसीपीआर मधील नियम क्र.३.४.७(२) नुसार खुल्या जागेमध्ये एसटीपीचे बांधकाम अनुज्ञेय असलेबाबत संदर्भिय अर्जान्वये माहिती मागणी केलेली आहे.

सदर पत्रासोबत युडीसीपीआर मधील नियम क्र.३.४.७(२) ची छायांकित प्रत जोडली आहे.यास्तव आपला अर्ज निकाली ठेवला आहे.

सदर प्रकरणी अपिल दाखल करणेची मुदत ही उक्त पत्र प्राप्त झालेपासून ३० दिवसापर्यंत असून, प्रथम अपिल अधिकारी तथा उपशहर रचनाकार कोल्हापूर महानगरपालिका हे आहेत.

जन माहिती अधिकारी
तथा

कनिष्ठ अभियंता

कोल्हापूर महानगरपालिका

3.4.5 Recreational Open Space in Green Belt

Such recreational open space may be allowed to be earmarked, partly or fully, in green belt area shown on the development plan after leaving distance of 15m. from river and 9m. from nallah, provided, such recreational space is sizable as required under these regulations. Provided that, the only use and structures permissible under the Regulation No.4.11 in respect of Green belt, may be permitted in such open space.

3.4.6 Minimum Dimensions

The minimum dimension of such recreational open space shall not be less than 10m. and if the average width of such recreational open space is less than 20m., the length thereof shall not exceed 2 ½ times the average width.

3.4.7 Structures permitted in Open Space

If required, structure and uses which can be permitted without counting in FSI in the recreational open spaces shall be as under:-

- i) There may be maximum two storeyed structure with maximum 15% built up area of recreational open space, out of which, built up area on ground floor shall not exceed 10%. In case of stilt, additional floor may be allowed.
- ii) The structures used for the purpose of pavilion, gymnasium, fitness centre, club house, vipashyana and yoga centre, crèche, kindergarten, library, or other structures for the purpose of sports and recreational activity (indoor or outdoor stadiums, etc. as per availability of area) may be permitted. Utilities such as water tank (underground or elevated), electric substation, generator set, pump houses, garbage treatment, public health out post/ centre may be permitted only with the consent of the society of residents. Religious structure may be allowed with the permission of competent Authority as decided by Government from time to time.
- iii) No detached toilet block shall be permitted.
- iv) A swimming pool may also be permitted in such a recreational open space. The ownership of such structures and other appurtenant users shall vest in all the owners on account of whose cumulative holdings the recreational open space is required to be kept in the land.
- v) The proposal for the construction of such structure should come as a proposal from the owner/s, owners' society / societies or federation of owners' societies and shall be meant for the beneficial use of the owners/ members of such society/ societies/ federation of societies.
- vi) The remaining area of the recreational open space shall be kept open to sky and properly accessible to all members as a place of recreation, garden or a playground.
- vii) The owners' society / societies, the federation of the owners' societies shall submit to the Authority, a registered undertaking agreeing to the conditions in (v) & (vi) above while obtaining permission for the above said construction.

3.4.8 Recreational Open Space and Means of Access

Every plot meant for a recreational open space shall have an independent means of access. In case of group housing scheme, if such recreational open space is surrounded by or located along buildings and is meant for use by the occupants of those buildings, then independent means of access may not be insisted upon.

ENGLISH TRANSLATION

**GOVERNMENT OF MAHARASHTRA
Town Planning and Valuation Department
Sangli Branch**

Central Administrative Building, 1st Floor, Wanleswadi, Sangli-Miraj Road, Sangli-416 415.
Telephone No. (0233) 2600013. Email Id- adtp_sangli@rediffmail.com

Ja.No. Hon. 2005/Sam-Sam/ 4391

Date :- 05/12/2024.

To,
Mr. Muralidhar Dattoba Nimankar,
C.S.No. 14483, 14484 Shriram Nagar,
Ichalkaranji Mo.No. 9423859566

Subject:- Regarding obtaining information under the Right to Information Act 2005.

Reference:- Your application dated 06/11/2024 made to this office.

sir,

In accordance with your referenced subject application, the following is hereby notified.

Sr. No.	Issue	Remarks
1	As per the Unified Development Control & Promotion Regulation for Maharashtra State rule no. 3.4.7 (structures permitted in open space), in Clause 2 the construction of STP is allowed in open space, provide the information & details regarding the same.	The information you are expecting is contained in UDCPR regarding 3.4.7. It mentions the permissible uses in the open space in the drawing, but it does not mention the use of STP that you mentioned. A photocopy of the said page is attached.

If you are not satisfied with the above reply, you can file an appeal to the First Appellate Officer and Hon'ble Assistant Director, Urban Planning, Sangli Branch, New Administrative Building, First Floor, Room No. 104 as per the provisions of the said Act.

Yours,
(Chairman D. Chavan)
Public Information Officer
and Town Planning Assistant
Director, Town Planning, Sangli

Order

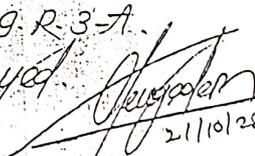
The plaintiff sought status-quo against police dept. According to him police dept no. 2 has been raising illegal construction on property of plaintiff.

After hearing detailed arguments of Learned Counsel for plaintiff and perusal of entire documents, I am well convinced by Learned Counsel, that "status-quo" justified to meet ends of justice.

Though government is party, but in this case, I find genuine reasons to grant status-quo, otherwise plaintiff may suffer irreparable loss. Hence, on being satisfied Prima-facie, I direct both parties to maintain status-quo till next date.

Status will vacate on next date automatically.

plaintiff to comply O. 39. R. 3-A.
Special Bailiff allowed if prayed.


21/10/22





KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/1648/2024-SEE-1

Date: 27/03/2025

CIRCULAR

Sub:- Sewage/Effluent Treatment Plants, Common Sewage Treatment Plants and Fecal Sludge Treatment Plants - Revised Siting Criteria

- Ref:- 1. Circular no. PCB/HO/SEE3/TECH/6/2017 dated 10/09/2021
2. Letter no. No. 4068/G/2022/SM dated 30/03/2024 of the Executive Director, Suchitwa Mission to the Board
 3. G.O.(Rt)No.1854/2024/LSGD dated 04/10/2024
 4. Recommendation of the High Level Technical Committee held on 23/01/2025

Board has specified distance criteria for Sewage/Effluent Treatment Plants, Common Sewage Treatment Plants and Fecal Sludge Treatment Plants vide Circular dated 10/09/2021 (ref 1) as per which minimum distance to nearby residence from the plant; and, minimum distance from point of discharge of treated sewage to water bodies, were both 25 log (Q) metre for Common Sewage/Effluent Treatment Plant (capacity greater than 100 KLD) and Fecal Sludge Treatment Plants.

Suchitwa Mission has requested the Board vide letter (2) to revise the distance criteria fixed by the Board in Circular (1). Based on the request and in view of advanced technologies available for better pollution control in operation of treatment plants, High Level Technical Committee held on 23/01/2025 (ref 4) recommended revision of the distance and set back criteria for various types of Effluent Treatment Plants (ETP) and Sewage Treatment Plants (STP). Accordingly the distance and set back criteria for various types of Effluent Treatment Plants (ETP) and Sewage Treatment Plants (STP) as per Circular dated 10/09/2021 is revised as follows.

Type of plant	Minimum distance to nearby residence or other establishments in metre	Minimum distance from point of discharge of treated sewage/effluent to water bodies in metre	Minimum Setback in metre
Sewage Treatment Plant attached to an individual unit	10 log (Q)	10 log (Q)	As per Building Rules
Effluent Treatment Plant attached to an individual unit.	As per the category and type of the industry to which the ETP is attached or 10 log (Q) whichever is higher	As per the category and type of the industry to which the ETP is attached or 10 log (Q) whichever is higher	As per Building Rules or the minimum set back for the type of industry specified whichever is higher
Common Sewage Treatment Plant and Fecal Sludge Treatment Plants (capacity less than or equal to 100 KLD)	10 log (Q)	10 log (Q)	3
Common Sewage Treatment Plant and Fecal Sludge Treatment Plants (capacity greater than 100 KLD)	10 log (Q)	10 log (Q)	5
Common Effluent Treatment Plants	10 log (Q) subject to a minimum of 25 metre	10 log (Q) subject to a minimum of 25 metre	5

Note

- Q is the effluent/sewage generation in cubic metres per day.
- Minimum distance to nearby residence or other establishments means the distance from the nearest residence or other establishment to the closest structure of the Treatment Plant.
- Minimum distance to water bodies means the distance from the point of discharge of treated sewage/effluent to the nearest water body, the discharge, being into land/soakpit for percolation/irrigation/gardening. Water bodies to be considered are open wells, tube wells, ponds, lakes, rivers, irrigation canals and other perennial water bodies.

- Setback means the distance from the closest structure of the Treatment Plant to the nearest boundary of the plot.
- Sewage Treatment Plants (STP) are wastewater treatment plants attached to apartments, commercial buildings, office buildings, shopping malls, auditoriums, restaurants, hotels, hospitals, educational institutions and all other buildings and establishments where domestic wastewater (Sewage+Sullage) is generated. STP can also be standalone treating domestic wastewater
- For Common Effluent Treatment Plants (CETP) located in declared industrial areas, the setback needs to be obtained from periphery or boundary of the industrial area only.

Further it is also clarified that

1. **Regarding Common STPs and FSTPs:** Stringent monitoring is required for Common Sewage/Effluent Treatment Plants and Fecal Septage Treatment Plants. Online monitoring system for at least two parameters (pH & BOD in case of common STP and pH & COD or other parameter likely to be significant in the discharge in case of common ETP) shall be installed and connected to the OCEMS of the Board. Separate water meters and energy meters shall be installed. CCTV, exclusively for the treatment plant, with one month recording facility shall be provided (with facility for recording the water meter and energy meter readings).
2. **Regarding installation of plants above ground level:** As far as possible Sewage Treatment Plants (not applicable to Effluent Treatment Plants) are to be constructed above ground level. If there are space constraints, the STP shall be installed in a cellar space where adequate lighting and ventilation are provided.
3. It is noted that Government have examined the matter of underground STPs and accorded sanction to IMPACT Kerala Ltd. to proceed with the implementation of underground STP/FSTPs in the State vide Government Order (GO) referred (3). Accordingly, owing to severe space constraints, if the STP cannot be installed in cellar space also, considering the Government Order cited above, the STP can permitted to be constructed below ground level, subject to the condition that they give an undertaking that they do not have adequate space to construct the STP above ground level or in cellar. In such cases, the applicant is required to comply with the following recommendations.
 - i. Infiltration testing shall be conducted and water tightness shall be ensured in the civil tanks.

- ii. Bituminous coatings and precautions should be taken to make underground tanks leak-proof.
 - iii. Sensor-based control systems shall be installed for these types of plants to prevent leakage and bypass arrangements for groundwater flow shall be ensured.
4. For underground STPs it is also desirable (not mandatory) to provide proper lighting for facilitating inspection
 5. STP on roof tops also can be permitted in areas where there is space constraints. Minimum distance to nearby residence or other establishments and minimum setback are not applicable to STP on roof top.
 6. This revised Circular supersedes the criteria for STPs in 'SOP for High Rise & Other Buildings' dated 15/03/2023


CHAIRPERSON

To

1. The Chief Environmental Engineer,
Regional Office, Thiruvananthapuram /Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,
District Office Kottayam, Wayanad.
3. The Environmental Engineer, District Office,
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki,
Ernakulam-1, Ernakulam-2, Environmental Surveillance Centre, Eloor,
Thrissur, Palakkad, Malappuram, Kozhikode, Kannur, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A. to CHN, MS & CEE HO